

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

R.A. NO. 237/2000 in
O.A. NO. 2696/2000 (996)

38

New Delhi this the 10th day of August, 2000.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI V. K. MAJOTRA, MEMBER (A)

R.C.Goei
S/o Shri Bai Raj Yadav
R/o 4272 Gali Banujee Wali
Pahari Dhiraj
Delhi.

... Applicant

(By Shri N.S.Verma, Advocate)

-versus-

1. Union of India
through the Secretary
Government of India
Ministry of Defence (Finance)
New Delhi.
2. The Controller General of Defence Accounts
West Block-V
R.K. Puram
New Delhi.
3. The Chief Controller of Defence Accounts
(Pension)
Allahabad, U.P.
3. The Union Public Service Commission
through
The Secretary
Dholpur House, Shahjehan Road
New Delhi. ... Respondents

(By Shri K.C.D.Gangwani, Advocate)

O R D E R (ORAL)

Justice Ashok Agarwal:-

Present review application, we are afraid cannot be entertained. All that is sought to be done is to reargue the OA which is not the scope and ambit of a review application. The order under review has been passed on merits in terms of Rule 15 of the Central Administrative Tribunal (Procedure) Rules, 1987. The same cannot be reopened by rearguing the OA on merits.

[Signature]

Present RA in the circumstances is rejected. No

orders as to costs.

V.K. Majotra

(V.K. Majotra)

Member (A)

Ashok Agarwal

(Ashok Agarwal)

Chairman

(39)

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